

**Drinking Water Supply for Indar Puri,
New Delhi**

280. **Shri Manibhai J. Patel:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that no arrangements have so far been made to supply filtered water by the Delhi Municipal Corporation to an approved colony called Indar Puri adjacent to the Pusa Institute, New Delhi;

(b) whether it is also a fact that 90 per cent plot-holders in the Colony have constructed their houses and many more are under construction and that development charges have been paid by them; and

(c) if so, the time likely to be taken to supply water and to lay sewerage system in the Colony?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) Arrangements to supply filtered water on restricted basis in Indar Puri Colony have been made.

(b) It is understood that only about 30 per cent of the plot-holders have so far constructed their houses in that Colony. It is also understood that the Delhi Municipal Corporation have so far realised less than Rs. 4 lakhs as development charges as against Rs. 13.5 lakhs due from the residents of that Colony.

(c) It will take the Water Supply and Sewage Disposal Undertaking about 6 months to lay internal water-mains and about one year to lay the internal sewers after the development charges are received by them.

**Repayment of Loans by Bihar
Government**

281. **Shri Manibhai J. Patel:**
Shri Bishwanath Roy:
Shri Madhu Limaye:
Shri S. M. Banerjee:
Dr. Ram Manohar Lohia:
Shri George Fernandes:
Shri Ram Kishan Gupta:

Shri R. S. Sharma:
Shri Onkar Lal Berwa:
Shri D. C. Sharma:
Shri Yashpal Singh:
Shri S. C. Samanta:
Shrimati Tarkeshwari Sinha:
Shri P. K. Ghosh:
Shri D. N. Patodia:
Shri K. N. Pandey:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Bihar Government have declared or propose to declare moratorium on the payment of dues to the Central Government;

(b) the total amount due from Bihar up-to-date;

(c) whether it is also a fact that the quantum of Central financial assistance to Bihar is too meagre to meet the famine conditions in the State; and

(d) if so, the reasons therefor?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) The Government of India are not aware of any decision by the Government of Bihar to declare a moratorium on the payment of dues to the Centre. However, the Government of Bihar recently sought postponement of the repayment of Central loans and they have been advised that they should adhere to the terms of repayment.

(b) The total amount due from Bihar in 1967-68 on account of loans and interest is Rs. 59.50 crores, as indicated in the State Budget.

(c) No, Sir.

(d) Does not arise.

All-India Irrigation Commission

282. **Shri Manibhai J. Patel:**
Shri Sharda Nand:
Shri Bharat Singh Chauhan:
Shri Ranjit Singh:
Shri D. C. Sharma:
Shrimati Tarkeshwari Sinha:
Sari Bibhutj Mishra:
Shri K. N. Tiwary:
Shrimati Jyotsna Chanda:
Shri Vishwanath Pandey: